

plain truth. He has asked me about it. They wanted to higggle on certain questions with me. Therefore, there was no agreement or solution by me to which they agreed and the labour did not agree. My job was to bring the parties together and I found quite a stiff opposition from the employers.

SHRI S. K. TAPURIAH : Are you prepared to intervene now ?

SHRI BHAGWAT JHA AZAD : We are intervening every day ; even yesterday we intervened.

SHRI S. K. TAPURIAH : What is your formula for a settlement ?

SHRI BHAGWAT JHA AZAD : Will he assure me that if we give our formula, he will be able to persuade the employers to agree to it.

SHRI S. K. TAPURIAH : Why should he link the two ? The House has every right to know whether the Central Government has made up its mind or not.

SHRI DHIRESWAR KALITA (Gauhati): Sir, we give our thanks to the minister, Mr. Bhagwat Jha Azad, for his efforts so far to bring about a settlement and also for giving the correct reply to Mr. Tapuriah. Now it has become clear from the statement of the minister that the employers are on the wrong side and because of them a settlement has not been reached yet. Regarding the demands of the workers, there are 60,000 *badli* workers in jute industry on the rolls permanently. This union is demanding one rupee per day as maintenance allowance. Is this a just demand or not. Do the millowners want to agree to this demand or not ? The second point is about retirement gratuity. Since independence about 1 lakh workers had been retrenched in the name of modernisation and surplus up till now. Employment is shrinking. Government has announced that Rs. 48 crores will be given as loan for modernisation of mills. So, there will be more shrinkage of employment. Therefore, wor-

kers are demanding retirement benefit. Therefore, Government should act immediately to compel the employers to agree to these minimum demands, viz., retirement gratuity, one rupee per day maintenance allowance and also bonus. Government should not sit helplessly if the employers do not agree to these just demands. Government should come with the necessary measures and if necessary use the West Bengal (Maintenance of Public Order) Act enacted by the President to force the employers to come to terms on these minimum demands.

SHRI BHAGWAT JHA AZAD : The hon. Member has referred to *badli* gratuity and bonus. In regard two all the three, I have made the position sufficiently clear. We will continue to make efforts to bring about an agreement between the two sides. It shall be our endeavour to see that the industry, which is a foreign exchange earner, does not suffer. In future too we shall do our best.

SHRI PRABODH CHANDRA (Gurdaspur) : Sir, I had given a calling attention notice.

MR. SPEAKAR : That is not raised in the House.

12.40 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF CARDAMOM AND RUBBER BOARDS AND EXPORTS (*Control.*)

NINTH AMENDMENT ORDER

बैंगिक व्यापार मंत्रालय में उप-मंत्री (चौधरी राम सेवक) : अध्यक्ष महोदय, मैं सभा-पटल पर निम्नलिखित पत्र रखता हूँ :

- (1) इलायची बोर्ड के वर्ष 1969-70 के कार्य संबंधी वार्षिक प्रतिवेदन की एक प्रति। [*Placed in Library. See No. LT-4511/70.*]

[चौधरी राम सेवक]

- (2) रबड़ बोर्ड के वर्ष 1968-60 के क्रियाकलापों सम्बन्धी वार्षिक प्रति-बेदन की एक प्रति। [Placed in Library. See No. LT-4512/70].
- (3) आयात तथा निर्यात (नियंत्रण) अधिनियम, 1947 की धारा 3 के अन्तर्गत निर्यात (नियंत्रण) नौवां संशोधन आदेश, 1970 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 19 सितम्बर, 1970 के भारत के राजपत्र में अधिसूचना संख्या एस० ओ० 3124 में प्रकाशित हुआ था। [Placed in Library. See No. LT-4513/70].

who have voted twice of the Bill four belonged to the Old Congress and only one of the New Congress."

This is how they have published it. There are so many representatives of the press here and you have allowed them here so that they could reproduce the exact proceedings of the House. Yet, sometimes even when you want something to be expunged, even that is published. We are the aggrieved party. This has been done only to malign us. This has been circulated in order to injure us.

I will cite one more instance. Page 4 of the *Indian Express* of the same date says :

"Desai's son figures in exchange racket."

These are given in banner headlines. This is a pincer attack on the Chairman of the Party, as well as the party, the morality of the party, by people who want to malign our party. Why should the name of Kantilal Desai be used on the floor of the House as one connected with gold smuggling? What was its relevance? Is it the proper form? I would submit that it is a contempt of the House. This matter should be referred to the Privileges Committee where the persons concerned will have sufficient opportunity to justify their conduct.

12.41 hrs.

RE. : QUESTION OF PRIVILEGE

SHRI P. G. SEN (Purnea) : Sir, we are grieved to learn the floor of this House is being used against us. We are being maligned from within and outside. On the 26th November, when then the Rules Committee Report about double-voting was before the House Shri Randhir Singh state :

"उस में पांच का जिक्र क्यों नहीं किया गया, एक का जिक्र किस लिये किया गया, इस लिए कि एक रूलिंग पार्टी का है और बाकी उधर के हैं..."

Then Shri Kachwai said : "पांचो उधर के हैं।"

इस पर श्री कमल नयन बत्राज बोले :

"अगर चार हमारे हैं तो हमारे ऊपर एन्क्वायरी कराइये।"

The Indian Express on 27th November, says :

"Mr. Randhir Singh (Congress—R) pointed out that of the five members

MR. SPEAKER : The hon. Member mentioned it to me and he has now raised it in the House. I have examined it. When the hon. Member Randhir Singh, made a statement in the House, at that time the Report of the Rules Committee was also before the House. During the discussion there was a counter report by Shri Kamalnayan Bajaj. The point to be examined is whether the hon. Member has been wrongly reported or rightly reported. There is verbatim reporting here. The Rules Committee report was also there. But the paper reports what Members from the both sides say.

As for the inteniion of doing so just be overemphasize one side and to under-emphasize the other side, that is something which, of course, depends on paper to